

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 2020 of 2013

Auto Feed through Ramesh Santhalia **...Petitioner**
-Versus-
Their workmen represented by Shri Sharda Dwivedi
.... **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. A.K. Sahani, Advocate
For the Respondent :

06/29.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner seeks sometime to comply the order dated 19.06.2017.

By way of last chance, further six weeks time is allowed to the learned counsel for the petitioner for compliance of the Court's order dated 19.06.2017.

It is made clear that if the said order is not complied within the aforesaid period, the case shall be heard on its own merit.

Put up this case after six weeks.

(Dr. S.N. Pathak, J.)